

**IN THE INCOME TAX APPELLATE TRIBUNAL  
DELHI BENCH 'C', NEW DELHI**

**BEFORE SH. ANIL CHATURVEDI, ACCOUNTANT MEMBER AND  
SH. N.K CHOUDHRY, JUDICIAL MEMBER**

ITA Nos.1301 & 1302/Del/2022  
(Assessment Years 2021-22 & 2022-23)

Jain International Organisation Panchsheel Plaza, A Wing Basement Hughes Road, Grant Road, Mumbai 400007	Vs.	CIT (Exem) Delhi
<b>PAN No. AABAJ 8770 C</b>		
<b>(APPELLANT)</b>		<b>(RESPONDENT)</b>

Assessee by	Shri Sudesh Punhani, CA
Revenue by	Mohd. Gaysuddin Ansari, CIT(DR)

Date of hearing:	07.03.2023
Date of Pronouncement:	07.03.2023

**PER ANIL CHATURVEDI, AM :**

These appeals filed by the assessee are directed against the order dated 23.09.2021 passed by the PCIT/CIT, New Delhi under Section 12AB of the Income Tax Act, 1961 for Assessment Years 2021-22 & 2022-23.

2. Assessee has filed an application dated 07.03.2023 seeking the withdrawal of these appeals. Revenue has no objection in assessee withdrawing the appeals.

3. We have heard the Learned DR and perused the material on record. In view of the aforesaid request of the assessee, **the appeals of the assessee are dismissed as withdrawn.**

4. **In the result, the appeals of the assessee are dismissed.**

**Order pronounced in the open court on 07.03.2022**

**Sd/-  
(N.K CHOUDHRY)  
JUDICIAL MEMBER**

**Sd/-  
(ANIL CHATURVEDI)  
ACCOUNTANT MEMBER**

Date:- 07.03.2023

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1. Appellant
2. Respondent
3. CIT
4. CIT(Appeals)
5. DR: ITAT

ASSISTANT REGISTRAR  
ITAT NEW DELHI